

[Shri K. C. Pant]

lished in Notification No. G.S.R. 507 in Gazette of India dated the 16th March, 1968.

(ii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-third Amendment Rules, 1968, published in Notification No. G.S.R. 508 in Gazette of India dated the 16th March, 1968.

(iii) G.S.R. 510 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 318 dated the 17th February, 1968.

(iv) G.S.R. 511 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 175 dated the 27th January, 1968.

[Placed in Library. See No. LT-578/68].

(4) A copy of Notification No. G.S.R. 509 published in Gazette of India dated the 16th March, 1968, under section 159 of the Customs Act, 1962 [Placed in Library. See No. LT-579/68].

ANNUAL REPORT OF PYRITES AND CHEMICALS DEVELOPMENT COMPANY LIMITED AND GOVERNMENT REVIEW THEREON PAPERS RE: PYRITES AND CHEMICALS DEVELOPMENT COMPANY LTD.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO): On behalf of SHRI RAGHU RAMAIAH, I beg to lay on the Table.

(1) Review by the Government on the working of the Pyrites and Chemicals Development Com-

pany Limited, for the year 1966-67, under sub-section (1) of section 619-A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-580/68].

NOTIFICATION UNDER DRUGS AND COSMETICS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): I beg to lay on the Table a copy of the Drugs and Cosmetics (Amendment) Rules, 1968, published in Notification No. S.O. 866 in Gazette of India dated the 9th March, 1968, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-581/68].

12.59 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from the sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following Members for the periods indicated in the Report:—

(1) Pandit D. N. Tiwary

13th November to 23rd December, 1967 (Third Session).

(2) Shri Manubhai Amersey

19th February to 15th March, 1968 (Fourth Session).

(3) Shri Balgovind Verma

12th February to 14th March, 1968 (Fourth Session).

(4) Dr. Baburao Patel

12th February to 20th March, 1968 (Fourth Session).